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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 1925/2025**

MINOR A THR HER MOTHER S

.....Petitioner

Through: Mr. Anwesh Madhukar, Advocate
(DHCLSC) with Ms. Prachi Nirwan,
Advocate

versus

STATE & ANR.

.....Respondent

Through: Mr. Sanjay Lao, Standing Counsel
(Crl.) with Mr. Abhinav Kumar and
Mr. Aryan Sachdeva, Advocates for
State with SI Neetu Yadav, PS Maidan
Garhi

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

ORDER

27.06.2025

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1. Petitioner is a sixteen years old victim of a sexual assault.
2. She is currently at an approximate 26 weeks gestational period as per the ultrasound which was conducted on 24.06.2025.
3. Since the current gestational age is beyond the permissible limit of 24 weeks, petitioner seeks intervention of this Court for termination of such pregnancy.
4. The present petition has been filed by her through her mother who is present in Court.
5. Petitioner was allegedly sexually assaulted twice and eventually she learnt on 21.06.2025 only that she was pregnant.
6. On the basis of her statement, police has already registered the FIR i.e.

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FIR No. 312/2025 PS Maidan Garhi.

7. The contents of the FIR have also been seen by this Court.
8. Fact remains that the petitioner is interested in termination of the pregnancy and it is in the aforesaid backdrop that she has prayed that a medical board be constituted for submitting opinion *qua* medical termination of pregnancy in terms of Section 3(2)(b) of Medical Termination of Pregnancy Act, 1971 (as amended up-to-date) and to further direct the respondents to medically terminate such pregnancy.
9. Learned counsel for petitioner submits that petitioner is not willing to continue with the aforesaid pregnancy and the same emotion has been echoed by her mother, who is present during hearing. It is also submitted that since pregnancy is direct consequence of sexual assault, anguish caused by such pregnancy is required to be presumed as a grave injury to the mental health of the minor victim in terms of Explanation II of Section 3(2)(b) of Medical Termination of Pregnancy Act, 1971.
10. Learned counsel for respondent no. 1/State appears on advance notice and submits that on the basis of request made by them, All India Institute of Medical Sciences, New Delhi (AIIMS) has already constituted a Medical Board, today itself. Copy of such constitution of the Medical Board by AIIMS, New Delhi has also been shown.
11. Same is taken on record.
12. Keeping in mind the urgency cited, the above Medical Board is directed to conduct the necessary medical examination and to give requisite report.
13. Let such report be transmitted to this Court in a sealed envelope on or before 30.06.2025 or in alternate, investigating officer of the case i.e. SI



Neetu Yadav would be permitted to collect such sealed envelope, containing the report, from the concerned medical board.

14. List on 30.06.2025.

15. A copy of this order be given *dasti* under the signatures of the Court Master.

MANOJ JAIN, J
(VACATION JUDGE)

JUNE 27, 2025/dr/shs